

FITEM NO.55 REGISTRAR COURT. 2 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH
Petition(s) for Special Leave to Appeal (C) No(s). 28741/2015
RETAIL SALES MANAGER INDIAN OIL CORPORATION LTD. Petitioner(s)
VERSUS

ANIL SINGH AND ORS. Respondent(s)
(with office report)
WITH
SLP(C) No. 29894/2015
S.L.P.(C)...CC No. 20044/2015
(With appln.(s) for c/delay in filing SLP and Office Report)

Date : 15/12/2016 This petition was called on for hearing today.
For Petitioner(s) Mr.Shashwat Goel,Adv.
Mr. Rahul Narayan,Adv.

Mr.Rishabh Sancheti,Adv.
Mr. T. Mahipal,Adv.
Mr. Gaurav Sharma,Adv.
For Respondent(s)

Mr. A. Venayagam Balan,Adv.
Mr.Yasir Rauf,Adv.
Mr. Gaurav Sharma,Adv.

UPON hearing the counsel the Court made the following

O R D E R

The respondent No.1 has already filed the counter affidavit.
The respondent No.2 has failed to file the counter affidavit
within the period stipulated under the rules.
As per tracking report, the respondent No.5 has been served,
but no one has entered appearance on his behalf.
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ITEMNO.55 -2- SC28741/15
The unserved covers containing the notices have been received
back from the respondent Nos.3 & 4 with postal remarks â SRecipient
out of town for treatmentâ \235. However, they are petitioners in SLP(C)
No.29894/15 and represented through Advocate. Hence, service is
deemed complete against them. Viewed thus, the matter shall be
processed for listing before the Hon'ble Court as per rules.

(M V RAMESH)
Registrar

SB